Suggestions—

Statement No. III Fifth Session, 1953-[See

Appendix VIII, Annexure No. 79.]

## MINISTRY OF INFORMATION AND BROAD-CASTING NOTIFICATION

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN): Sir, I lay on the Table under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Ministry of Information and Broadcasting Notification S.R.O. No. 2424, dated the 19th July 1954, making certain further amendments to the Cinematograph (Censorship) Rules, 1951. [Placed in Library. See No. S. 287/54.]

PANDIT S. S. N. TANKHA (Uttar Pradesh): Sir, may I ask whether it would not be better to circulate copies of these Statements to all the Members? If copies of these assurances and the action taken thereon are circulated to all Members then they will know what action has been taken by the Government in those matters.

M<R. DEPUTY CHAIRMAN: They are always placed on the Table of the House and anybody who wants to see them can do so.

PANDIT S. S. N. TANKHA: Besides placing a copy on the Table of the House it will be better if all hon. Members are supplied a copy of the assurances given and the action taken thereon by Government.

MR. DEPUTY CHAIRMAN: If any Member 'takes particular interest he can ask for a copy.

SHRI RAJAGOPAL NAIDU: Sir, only one copy is placed on the Table and one copy in the Library. So. when

several Members come, copies are not available to them for making a study of it.

PANDIT S. S. N. TANKHA: I would suggest that they may be circulated to hon. Members so that they may know what action has been taken by Government on those "Suggestions

MR. DEPUTY CHAIRMAN: It will be considered.

## MOTION RE REPORT OF COM-MISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1953—continued.

MR, DEPUTY CHAIRMAN: Now, Dr. Wadia may continue his speech on the motion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes

PROF. A. R. WADIA (Nominated): Mr. Deputy Chairman, one very noteworthy feature of the Report is the extreme generosity with which the Government have placed very large furvds at the disposal of the Commissioner for Scheduled Castes and' Scheduled Tribes. At the same time, this generosity imposed a very heavy responsibility on the Government especially to see that the grants are well spent. Now. unfortunately, last time, even on the floor of the House, it was given expression to that the money had not been very honestly spent by certain officers and I think that requires very close looking into. There is also another charge laid that suitable people are not appointed by the State Governments to look after the interests of these people. These people require to be handled with a considerable amount of tact and sympathy and, therefore, the officers who have anything to do with them require peculiar qualifications, not merely of the ordi-academic type but certain moral qualities and certain convictions. Tn other words, they should be people endowed with a- certain missionary spirit, who are really ont not merely to earn their salaries but to devote their